

Email: rd.ser@mca.gov.in

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GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
OFFICE OF THE REGIONAL DIRECTOR, SOUTH EAST REGION, HYDERABAD
3rd FLOOR, CORPORATE BHAWAN, TATTI ANNARAM, GSI BANDLAGUDA,
NAGOLE, HYDERABAD-500068.

No. 1/RD(SER)/M&C Applications/2017-18

Dated 15th February, 2018

To

The Secretary to Government of India,
Ministry of Corporate Affairs,
New Delhi-1.

Sub:- Companies (Mediation and Conciliation) Rules, 2016 - reg

Ref:- Ministry's letter No-1/36/2013-CL.V, dated 14-09-2016

Sir,

With reference to the subject cited, I am forwarding herewith the Notice inviting applications for empanelling eligible experts willing to be appointed as Mediators or Conciliators. Ministry may kindly place the said notice on the Ministry's website.

Yours faithfully,

(M.R.BHAT)
REGIONAL DIRECTOR (SER)
HYDERABAD

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Dated 15th February, 2018

**NOTICE FOR INVITING APPLICATIONS FOR EMPANELLING EXPERTS AS
MEDIATORS OR CONCILIATORS**

The Ministry of Corporate Affairs (MCA) has empowered the Regional Director(s) to prepare and maintain / update the Mediation and Conciliation panel of eligible experts in pursuance of Rule 3(1) of Section 442 of the Companies Act, who are willing to be appointed as mediator or conciliator in this Region.

2.0 The panel shall be placed on the website by MCA until any other website is notified as prescribed under Rule 3(1) of the Companies (Mediation and Conciliation) Rule, 2016 (M & C Rules). The copy of the Rules is available on the MCA website (www.mca.gov.in)

3.0 The mediator or conciliator included in the panel with this Region may provide relevant services for parties in any other region as well, as may be allowed by the Central Government or Tribunal (Company Law Tribunal or Appellate Tribunal) under the M&C Rules.

4.0 The expert willing to be empaneled as Mediators or Conciliators who possess **qualifications** as under:-

- (a) Has been a Judge of the Supreme Court of India; or
- (b) Has been a Judge of a High Court; or
- (c) Has been a District or Session Judge; or
- (d) Has been a Member or Registrar of a Tribunal constituted at the National level under any law for the time being in force; or
- (e) Has been an officer in the Indian Corporate Law Service or Indian Legal Service with fifteen years' experience; or
- (f) Is a qualified legal practitioner for not less than ten years; or

- (g) Is or has been a professional for at least fifteen years of continuous practice as Chartered Accountant or Cost Accountant or Company Secretary; or
- (h) Has been a Member or President of any State Consumer Forum; or
- (i) Is an expert in mediation or conciliation who has successfully undergone training in mediation or conciliation

5.0 Applications are invited from eligible Applicants for the Selection of experts for empanelling as mediators or conciliators to the Regional Director, South Eastern Region, Hyderabad. The Applicant must be a citizen of India. All Applications filed online as well as in the physical form with supportive evidence on the number of year of experience within the specified time are accepted. The application form shall be in Form No.MDC-1 (annexed to the Companies (Mediation and Conciliation Rules, 2016 (format enclosed), **Annexure-1**).

6.0 The application shall be forwarded physically on the abovementioned address or through e-mail ID of Regional Director (rd.ser@mca.gov.in).

7.0 The Applicants are advised to fill their correct and active e-mail addresses and mobile number in the online application as well as in the physical application. The last date for receiving application is 15-03-2018 before 5.00 p.m. The Directorate reserves the right to make the correspondence through e-mail only. The Application received without essential proof on the qualification shall be rejected without notice.



(M.R.BHAT)
REGIONAL DIRECTOR
SOUTH EASTERN REGION, HYDERABAD

FORM MDC-1

[See rule 3(3) of the Companies (Mediation and Conciliation) Rules, 2016]

Application for Empanelment of Mediator or Conciliator on the Panel

To

The Regional Director _____

I S/o or D/o or W/o* resident of
..... (address) am hereby pleased to offer my services as
Mediator or Conciliator so as to take up any assignment or matters referred
by the Central Government at the places furnished hereunder:

1. _____ 2. _____ 3. _____ 4. _____

I possess requisite qualifications and experience in the following fields for the past _____ years. In this regard, my resume or an illustrative memoranda as to my qualifications, experience, notable achievements with relevant proofs and declaration are enclosed hereto in two sets duly attested.

Area of Experience in brief:

I shall abide by the Companies (Mediation and Conciliation) Rules, 2016 and such other relevant rules or Code of Conduct or Guidelines as may be specified from time to time.

I state that upon the receipt of the intimation of offer of empanelment, the necessary documentation shall also be executed.

I request you to consider my application for empanelment in the Panel.

Place :

Dated :

Signature

Encl :

(Seal)

*Strike off whichever is not applicable.

Template for Forwarding Documents for Uploading

S.No.		
1.	Subject	Empanelment of experts as Mediator or Conciliator for the Financial Year 2018-19
2.	Date of issue of document (DD/MM/YYYY)	15-2-2018
3.	Section / Division	O/o Regional Director, South Eastern Region, Hyderabad
4.	Name /Designation of Aprover	M.R.BHAT, REGIONAL DIRECTOR(SER), HYDERABAD
5.	Name /Designation of Contributor	Smt. S.Meenakshi, Joint Director (SER), HYDERABAD
6.	Title of link for document to be uploaded	RD(SER), Hyderabad –Panel of Mediator or Conciliator for the Financial year 2018-19
7.	Date of uploading document (DD/MM/YYYY)	--
8.	Section(s) of website under which document is to be uploaded	Notice and Circulars
9.	Date of expiry /Archival (if applicable)	15-03-2018
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11.	Hindi title for Hindi Document	NO

Submitted By:



(M.R.BHAT)

REGIONAL DIRECTOR (SER), HYDERABAD